

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1709 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Aaqib Abdullah
S/O Mohammad Abdullah
R/O Jablipora Tehsil Bijbehara, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-494-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33764-71 /RG/LP

Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Abdullah, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1710 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Aaqib Majeed Khan
S/O Ab Majeed Khan
R/O Payerpora Hyhama Tehsil & District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-495-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33772-79 RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Majeed Khan, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1711 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Abdullah Moesib Rasool

S/O Gh Rasool Dar

R/O Madina Colony Malla Bagh Tehsil Eidgah District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-496-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33780-87 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdullah Moesib Rasool, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1712 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Adiba Bashir

D/O Bashir Ahmad Sheikh

R/O Alamdar Coloney Ibrahim Lane Lal Bazar Tehsil Eidgah, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-497-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33788-95 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Adiba Bashir, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1713 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Arsalan Makhdoomi
S/O Khalid Khurshid Makhdoomi
R/O 24, Ellahi Bagh A, Buchpora, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-498-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33796-803 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arsalan Makhdoomi, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1714 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Asif Mushtaq Bhat
S/O Mushtaq Ahmad Bhat
R/O Chundina, Tehsil Tullmulla, District Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-499-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33804-11 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asif Mushtaq Bhat, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1715 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Falak Ali
D/O Ali Mohd Munshi
R/O Mandir Bagh, Habib Colony Baghat –Barzullah, Tehsil Channapora
District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-500-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33812-19 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Falak Ali, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1716 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Farhat Majeed
D/O Ab Majeed Khan
R/O Khunbal A, Tehsil Handwara, District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-501-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33820-27 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farhat Majeed, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1717 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Humera Majid Baig
D/O Abdul Majid Baig
R/O House No.19, Haider Colony Lane No.4, Upper Soura, Tehsil Eidgah
District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-502-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33828-35 RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Humera Majid Baig, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1718 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Ifrah Farooq
D/O Farooq Ahmad Nadroo
R/O Main Road Near Bridge Parim Pora, Tehsil Central Shalteng,
District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-503-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33836-43 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ifrah Farooq, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1719 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Khushboo Bashir
D/O Bashir Ahmad Bhat
R/O Kurhama Tehsil Wakora District Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-504-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33 844-51 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Khushboo Bashir, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1720 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Malik Musaib Nisar
S/O Nisar Ahmad Malik
R/O Heaven Colony Ashajipora, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-505-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33852-59 /RG/LP Dated: 04 .08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Malik Musaib Nisar, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1721 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Mansha Mohi U Din Malik
D/O Haji Ghulam Mohi U Din Malik
R/O Owaisa Abad Bemina , District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-506-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33860-67 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mansha Mohi U Din Malik, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1722 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Mehak Mohi U Din
D/O Gh Mohi U Din Bhat
R/O Kamrazi Bagh Nazuk Mohallah Tehsil & District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-507-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33868-75 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehak Mohi U Din, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1723 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Mir Furqan Ali
S/O Ali Mohammad Mir
R/O Bala Tehsil Watergam District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-508-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 33876-83 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Furqan Ali, Advocate**
for information and necessary action.

Mujtaba 03/08/26
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1724 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Mir Mahpara
D/O Ghulam Mohammad Mir
R/O Sogam Lolab Tehsil Sogam District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-509-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33884-91 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Mir Mahpara, Advocate
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1725 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Mohammad Muzamil Bhat
S/O Altaf Hussain Bhat
R/O Manigam Tehsil Lar District Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-510-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33892-99 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Muzamil Bhat, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1726 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Mohammad Shahnawaz Khatana
S/O Ghulam Mohammad Khatana
R/O Chattergul Tehsil Kangan District Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-511-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33900-07 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Shahnawaz Khatana, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1727 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Mudasira Maqbool
D/O Muhammad Maqbool Mir
R/O Mir Mohalla Shadab Kerawa Tehsil & District Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-512-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33908-15 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Mudasira Maqbool, Advocate
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1728 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Mumtaza
D/O Gulam Mohammad Marazi
R/O Shah Colony Bemina Tehsil & District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-513-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 33916-23 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Mumtaza, Advocate
for information and necessary action.

Mujtaba 03/08/26
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1729 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Mustafa Owais Bhat

S/O Abdul Gani Bhat

R/O Iqbal Abad Sozeith Tehsil Narbal District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-514-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33924-31 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mustafa Owais Bhat, Advocate**
.....for information and necessary action.

Mujtaba
03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1730 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Nafia Malik
D/O Abdul Majid Malik
R/O Nageen Bagh Krank Shiven Colony, Tehsil Tarzoo Sopore,
District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-515-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33932-39 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nafia Malik, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1731 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Najma Mushtaq
D/O Mushtaq Ahmad Najar
R/O SK Colony Qammarwari, Tehsil Shaltang, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-516-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33940-47 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Najma Mushtaq, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1732 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Owais Bashir Chack
S/O Bashir Ahmad Chack
R/O Uranbuha Mohra, Tehsil Boniyar, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-517-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33948-55/RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Owais Bashir Chack, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1733 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Pansy Anjum
D/O Ali Mohammad War
R/O Manzgam, Tehsil Ramhal (Tarathpora), District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-518-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33956-63 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pansy Anjum, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1734 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Ruheela Hamid

D/O Abdul Hamid Malla

R/O Shutloo Rafiabad, Tehsil Rohamma, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-519-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33964-71 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ruheela Hamid, Advocate**
.....for information and necessary action.

Mujtaba
03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1735 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Rukhsar Ahmad Wani
S/O Ali Mohd Wani
R/O Kanchloo Kund, Tehsil Devsar, District Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-520-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33972-79 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rukhsar Ahmad Wani, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1736 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Sabreena Mohi U Din
D/O Ghulam Mohi U Din
R/O Delina Tehsil & District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-521-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33980-87/RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabreena Mohi U Din, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1737 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Salma Jan

D/O Bashir Ahmad Rather

R/O Hugam Loanpora Tehsil Srigufwara, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-522-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33988-95 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Salma Jan, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1738 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Salmaan Iqbal Gojer Turk
S/O Mohammad Isrieal Gojer Turk
R/O Kudara Manikha, Tehsil & District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-523-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 33996-34003/RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Salmaan Iqbal Gojer Turk, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1739 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Semren Ashraf

D/O Mohd Ashraf Mir

R/O Rakhi Gundi -Mancher Lolab, Tehsil Sogam, District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-524-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34004-11 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Semren Ashraf, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1740 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Shahida Nazir
D/O Nazir Ahmad Ganie
R/O Mir Mohalla Nagam, Tehsil Chadoora, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-525-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34012-19 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam.**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shahida Nazir, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1741 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Shayista Yousuf
D/O Mohd Yousuf Dar
R/O Kulhama Tehsil Beerwah District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-526-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34020-27 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shayista Yousuf, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1742 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Sofiya Shafi
D/O Mohammad Shafi Bhat
R/O House No.38, Hamza Colony B, Kanihama, Tehsil Bagati Kanipora,
District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-527-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34028-35/RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sofiya Shafi, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1743 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Sundus Nissar

D/O Nissar Ahmad Baba

R/O Mehmood Abad Buchpora, Tehsil Eidgah District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-528-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34036-43 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sundus Nissar, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1744 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Suriya Mushtaq
D/O Mushtaq Ahmad Mir
R/O Mandi Mohalla Harwan, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-529-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34044-51/RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Suriya Mushtaq, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1745 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Suriyah Majeed
D/O Abdul Majeed Parray
R/O Chersoo Katipora Tehsil Awantipora District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-530-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34052-59 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Suriyah Majeed, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1746 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Tanzeel Zaffar
S/O Zaffar Ahmad
R/O Mazhama Tehsil Magam District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-531-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34060-67 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tanzeel Zaffar, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1747 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Tohied Sharief Malik
S/O Mohd Sharief Malik
R/O Salballa Tehsil Gool District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-532-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34068-75 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tohied Sharief Malik, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1748 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Ulfat Jan
D/O Bashir Ahmad Dar
R/O Kuchipora Tehsil Qazigund District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-533-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34076-83 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ulfat Jan, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1749 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Umair Ul Haq Wani
S/O Gani Ahmed Wani
R/O Gool A, Tehsil Gool, District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-534-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34084-91 /RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umair Ul Haq Wani, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1750 of 2026/RG/LP

Dated: 04.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Zuha Jamsheed Beigh
D/O Jamsheed Ahmed Beigh
R/O House No 167, Vision School Lane Naseemabad Kanitar, Tehsil North,
District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-535-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34092-99/RG/LP Dated: 04.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zuha Jamsheed Beigh, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1751 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Abhishek Sharma

S/O Shri Roshan Lal Sharma

R/O H.No. 6, Ward No. 10, Village Potha, Tehsil Nowshera, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-536-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34119-26 /RG/LP

Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhishek Sharma, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1752 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Aditi Sharma

D/O Shri Rajeev Sharma

**R/O Ward No. 12, Sharma Complex Ind. Estate, Village Akhnoor, 181201,
Tehsil Akhnoor & District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-537-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34127-34 RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aditi Sharma, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1753 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Akshay Mengi
S/O Shri Mahesh Mengi
R/O H.No. 134, Govind Nagar, GoleGujral, Camp, Road, Jammu, District
Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-538-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 39135-42 /RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. AkshayMengi, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1754 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Anam Anjum
D/O ShriMohd Aslam Jaral
R/O Khudmullah, Dhanmasta, Ramban, Tehsil PogalParistan, (Ukhral),
District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-539-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 05/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34143-50 /RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, DistrictCourt Bar Association, **Ramban**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. AnamAnjum, Advocate**
.....for information and necessary action.

Mujtaba 05/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1755 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Anirudh Singh
S/O Shri Parkash Singh
R/O Hunder, Post Office Arnas, Tehsil Arnas and District Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-540-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 05/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34151-58 /RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anirudh Singh, Advocate**
.....for information and necessary action.

Mujtaba 05/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1756 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Ankush Singh Manhas
S/O Shri RadhaKrishan
R/O Ahadwah, Tehsil & District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-541-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34159-66 /RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ankush Singh Manhas, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1757 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Anshuman Sharma

S/O Shri J.R Sharma

R/O Khadergal, Tehsil Bari Brahmana and District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-542-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34167-74 /RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anshuman Sharma, Advocate**
.....for information and necessary action.

Mujtaba 05/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1758 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Areen Imtiaz
S/O Shri Imtiaz Ahmed Mir
R/O 56, Jathi, P/O Assar, Tehsil Assar & District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-543-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34175-82 /RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Areen Imtiaz, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1759 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Ayushi Pandita

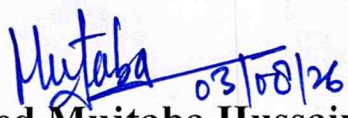
D/O Shri Santosh Kumar

R/O Harduchanam (Rafiabad), Tehsil Dangiwacha, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-544-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

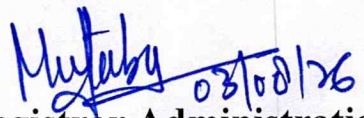
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 34183-90 RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ayushi Pandita, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1760 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Chhaya Shealputri

D/O Shri Mukesh Kumar Soodan

R/O Plot No. 466, Last MorhSarwal, Jammu, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-545-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34191-98 /RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. ChhayaShealputri, Advocate**
.....for information and necessary action.

Mujtaba 08/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1761 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Fiza Naqvi
D/O Shri Asgar Ali
R/O Block 384, Bajawati, District Samba, P/O Koulpur, Tehsil Ramgarh,
District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-546-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

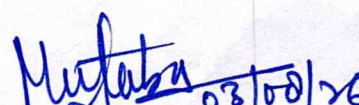
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 34199-206 /RG/LP Dated: 05 .08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fiza Naqvi, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1762 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Mehak Gupta

D/O Shri Rakesh Raman

R/O Q.No. 289, Hari Singh Nagar, Rehari Colony Jammu, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-547-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34207-14 /RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehak Gupta, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1763 of 2026/RG/LP

Dated: 05.08.2026

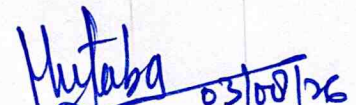
It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Mohd Aaqib
S/O Shri Altaf Hussain
R/O Chanote Bhaderwah, Village Chanote, Tehsil Bhaderwah and District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-548-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

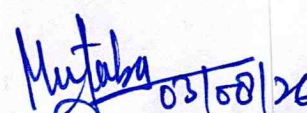
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 34215-22 /RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Aaqib, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1764 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Mohd Hassanain
S/O Shri Mohd. Hussain
R/O Akchamal, Tehsil & District Kargil

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-549-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34223-30 /RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kargil
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Hassanain, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1765 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Mohit Nijhon
S/O Lt. Shri Kuldeep Lal Nijhon
R/O House No. 21, Lane No. 4, Surya Vihar, Bohri Jammu, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-550-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34231-38 /RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohit Nijhon, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1766 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Nazia Begam

D/O Shri Mohd. Jameel

R/O Kheral, Post Office Kheral, Tehsil & District Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-551-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 05/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34239-46 /RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nazia Begam, Advocate**
.....for information and necessary action.

Mujtaba 05/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 17 67 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Nikhil Jamwal
S/O Shri Surinder Singh
R/O Rahya, Tehsil Vijaypur and District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-552-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34247-54 /RG/LP Dated: 05 .08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nikhil Jamwal, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1768 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Pavneet Kaur

D/O Shri Harbans Singh

**R/O Ward No. 32, Harkrishan Enclave, Ajit Colony, GoleGujral, Tehsil
Gol & District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-553-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

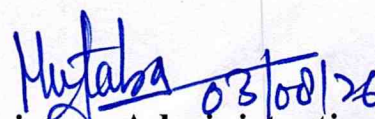
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 34255-62 /RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pavneet Kaur**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1769 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Poonam Bala
D/O Shri Prem Nath
R/O V.P.O Hamirpur, Tehsil Marheen and District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-554-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 05/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34263-70 /RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Poonam Bala, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1770 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Raja Atif

S/O Shri Mohd Ramzan

R/O Village Gangera, Ward No. 18, Tehsil & District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-555-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration
16

No: 34271-78 /RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raja Atif, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration
8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1771 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Reetika Sandhu

D/O Shri Raj Kumar

**R/O Near boys Middle School, Village BaggaZanna, Tehsil R.S Pura &
District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-556-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34279-86 /RG/LP Dated: 05 .08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Reetika Sandhu, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1772 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Reetika Vaid

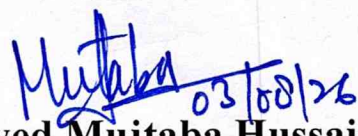
D/O Shri Pardeep Vaid

**R/O Ward No. 6, Jawahar Nagar, Rajouri, Opp Shiv Mandir, Tehsil &
District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-557-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 34287-94/RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Reetika Vaid, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1773 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Rohit Kumar
S/O Shri Joginder Kumar
R/O Chinore near Kailash Ashram Jammu, Tehsil Jammu North and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-558-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34295-302/RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohit Kumar, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1774 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Ruveena Akhtar

D/O Shri Mohd Sadiq

R/O Bhaga, Village SumbalChowa, Tehsil & District Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-559-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34303-10 /RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ruveena Akhtar, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1775 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Sajjad Hussain
S/O Shri Ghulam Qadir
R/O Samrah, SamrahChiktan, Tehsil & District Kargil

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-560-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34311-18 /RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kargil
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajjad Hussain, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1776 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Samiksha

D/O Shri Shiv Rattan

R/O Chainpur (Kalakote), Tehsil Kalakote & District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-561-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
03/08/26
(Syed Mujtaba Hussain)
Registrar Administration
8

No: 34319-26 /RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Samiksha, Advocate**
.....for information and necessary action.

Mujtaba
03/08/26
Registrar Administration
8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1777 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Sheikh Aqib Hamid
S/O Shri Abdul Hamid
R/O GugaraKahara, Village Gugara, Tehsil Kahara and District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-562-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34327-34/RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Aqib Hamid, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1778 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Ms. Shivali Arya

D/O Shri Mohan Lal

R/O Sambal Road, Near Sharon Public School Rehwati, Udhampur, Tehsil & District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-563-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 05/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34335-42/RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivali Arya, Advocate**
.....for information and necessary action.

Mujtaba 05/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1779 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Sunil Kumar Sharma
S/O Shri Jia Lal Sharma
R/O Ugad Doda, Tehsil & District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-564-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 05/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34343-50 /RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sunil Kumar Sharma, Advocate**
.....for information and necessary action.

Mujtaba 05/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1780 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Surjeet Singh
S/O Lt. Shri Avtar Singh
R/O House No. 21/6B, KC Colony Opp. CRPF HQRS, Preet Nagar, District
Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-565-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 05/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34351-58/RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Surjeet Singh, Advocate**
.....for information and necessary action.

Mujtaba 05/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1781 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Sushant Gupta

S/O Shri Sanjay Gupta

R/O H.No. 19, Lane No. 20, Rajpura Mangotrian, Jammu, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-566-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 34359-66 /RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sushant Gupta, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1782 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Usama Tariq
S/O Shri Tariq Hussain Mir
R/O Dudwar, Bhalessa, Doda, J&K, Tehsil Bhalessa, District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-567-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34367-74 /RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Usama Tariq**, Advocate
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1783 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Usman Kazmi
S/O Shri Ghulam Abass Shah
R/O Marhote, Tehsil Surankote and District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-568-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34375-82/RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Usman Kazmi, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 17 84 of 2026/RG/LP

Dated: 05.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Vishal Kotwal
S/O Shri Himmat Raj
R/O Village Bhara, Tehsil Bhalla and District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-569-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 05/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34383-90 /RG/LP Dated: 05.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Kotwal, Advocate**
.....for information and necessary action.

Mujtaba 05/08/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1785- of 2026/RG/LP

Dated: 5-.08.2026

It is hereby notified that vide High Court Order Dated 30.07.2026

Mr. Zaffar Iqbal
S/O Shri Abdul Aziz
R/O Hari, Tehsil Surankote, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-570-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/08/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 34391-98/RG/LP Dated: - 5.08.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zaffar Iqbal, Advocate**
.....for information and necessary action.

Mujtaba 03/08/26
Registrar Administration